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In the Central Administrative Tribunal : Hyderabad Bench

At Hyderabad

O.A. No. 1589 of 1997

DATE OF ORDER : 1-7-1998

BETWEEN :

G. Radhakrishnaiah

... Applicant

AND

1. Union of India represented by its
General Manager,
S.C. Railway, Rail Nilayam
Secunderabad.

2. Chief Personnel Officer
S.C. Railway, Rail Nilayam
Secunderabad.

3. Senior Divisional Personnel Officer
S.C. Railway
Vijayawada.

... Respondents

Counsel for the Applicant - Shri J.M. Naidu

Counsel for the Respondents - Shri V. Bhimanna

Coram :

The Hon'ble Shri H. Rajendra Prasad - Member (A)

The Hon'ble Shri B.S. Jai Parameshwar - Member (J)

(Order Per Hon'ble Shri H. Rajendra Prasad, Member (A)

None for the Applicant. Heard Shri V. Bhimanna
for the Respondents.

The Applicant is aggrieved by the rejection of
his son's candidature under a one-time measure devised
by the South Central Railway to the wards of serving
employees who opted for voluntary retirement and who had
more than two years of service left over for their normal
retirement on superannuation. This measure was intended

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to wipe out a number of supernumerary steam surplus posts then in existence. It is, however, now revealed that the Applicant did not retire on voluntary basis, and had less than the requisite number of years of service left to derive the benefit of such voluntary retirement. The three officials with whom he compares his case, stood on a different plane inasmuch as they had more than 2 years of service left on the date of consideration of their cases and had been duly permitted to retire voluntarily after completing 20 years of qualifying service.

It is evident from the reply filed by the Respondents that the Applicant did not fulfil the basic criteria laid down for the concession of appointment of wards under the one-time dispensation. His case was duly considered and his request was, therefore, rightly turned down.

There is no merit in the case. The O.A. is disallowed. No costs.


(B.S. Jai Parameshwar)
Member (J)

1.7.98


(H. Rajendra Prasad)
Member (A)

DICTATED IN OPEN COURT

DATED : 1-7-1998

...js/-

OA.1589/97

Copy to:-

1. The General Manager, S.C.Railway, Rail Nilayam, Secunderabad.
2. The Chief Personnel Officer, S.C.Railway, Rail Nilayam, Secunderabad.
3. Senior Divisional Personnel Officer, S.C.Railway, Vijayawada.
4. One copy to Mr. J.M.Naidu, Advocate, CAT., Hyd.
5. One copy to Mr. V.Bhimanna, Addl.CGSC., CAT., Hyd.
6. One copy to HHRP M(A), CAT., Hyd.
7. One copy to D.R.(A), CAT., Hyd.
8. One duplicate copy.

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE

VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)
Dated: 3 -7-1998.

ORDER/JUDGMENT

M.R.A./C.A.No.

in

O.A.No.

1589 /97

T.A.No.

(w.p.)

Admitted and Interim directions
issued.

Allowed.

Disallowance

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

